

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 128 of 2019 &
IA Nos. 563 & 564 of 2019**

Dated: 10th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**Adani Power Maharashtra Limited
Vs.**

...Appellant(s)

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sourav Roy
Mr. Harsh Anand
Mr. Gaurav Mazumdar

Counsel for the Respondent(s) : Mr. Raunak Jain
h/f Mr. Buddy A. Ranganadhan for R-1
Mr. Anup Jain for R-2

ORDER

Admit. Issue notice to Respondents returnable on 08.05.2019.

Mr. Raunak Jain, learned counsel takes notice on behalf of Respondent No. 1 and Mr. Anup Jain, learned counsel takes notice on behalf of Respondent No. 2.

List the matter on **08.05.2019**. In the meantime, pleadings may be completed.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js